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Vacancies in the Oil Selection Boards

244 SHRI PRAMOD MAHAJAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to State:

- (a) how many posts are lying vacant in the different Oil Selection Boards alongwith the figure region-wise;
- (b) what are the reasons for keeping such vacancies, if any, unfilled; and
- (c) what steps Government propose to take to fill up these vacancies soon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) At present no post is lying vacant in any of the four Oil Selection Boards (OSBs), viz., North, South, West and East.

(b) and (c) Do not arise in view of (a) above.

Sales turn-over of Sulphamoxol, etc.

245. SHRI RAJNI RANJAN SAHU: SHRI RAFIQUE ALAM;

Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that a number of drugs such as sulphamoxo], glipizide, diphenhydramine, etc. which are having sales turn-over in crores of rupees and are in a monopoly position have been excluded from price control as reported in the Times of India of 21st August, 1987;
- (b) if so, the names of brands being marketed in the country along with the name of each producer; and
- (c) what was the sales turnover of leader brand of each drug during 1986 and what was the percentage market share of each brand?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS TN THE

MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH); (a) The drugs referred to in the question were not included in the list of Category-II drugs recommended by the Kelkar Cornmittee for price control and, therefore, are not covered by the DPCO, 1987.

(b) and (c) Production of formulations is not monitored.

12.00 Noon

PAPERS LAID ON THE TABLE

- I. Report and Accounts (1985-86) of the Andrew Yule & Company Limited, Calcutta and related papers.
- II. Report and Accounts (1985-86) Of the **Burn Standard Company Limited,** Calcutta and related papers.

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO); Sir, I beg to lay on the Table—

- (1) A copy each (in English and Hindi) of the following papers under sub-saction (1) of section 619A of the Companies Ac⁴, 1956: —
- (i) (a) Annual Report and Accounts of the Andrew Yule & Company Limited, Calcutta, for the year 1985-86, together with 'the Auditors* Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- Statement by Government (b) aocepting the above Report. [Placed in Library. See No. LT-4935|87 for (a) and (b)]
- (ii) (a) Tenth Annual Report and Accounts of the Burn Standard Company Limited, Calcutta, for the year 1985-86, together with the Auditors' Report on the Accounts and the comments 6f the Comptroller and Auditor General of India there on.

- (b) Review by Government on the working of the Company. [Placed in Library. See No. LT-4937/87 for (a) and (b)]
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at I above. [Placed in Library. See No. Lt-4935/87 and 4937/87].

I. Petroleum (Amendment) Rules, 1987

II.. Khadi and Village Industries commission (Amendment) Rules, 1987.

III. Cost Accounting, Reports (Chemical Industries) Rules, 1987.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) Sir, I beg to lay on the Table—

LA copy (in English and Hindi) of the Ministry of Industry (Depart, ment of Industrial Development. Notification G. S. R. No- 644(E), dated the 3rd July, 1987, publishing the Petroleum (Amendment Rules 1987. under sub-section (4) of section 29 of the Petroleum Act, 1934. [Placed in Library. See No. LT-4942/87].

II. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) Notification G. S. R. No. 675 (E), dated the 27th July, 1987, publish-ing the Khadi and Village Industries Commission (Amendment) Rules. 1987, under sub-section (3)of section 26 of the Khadi and Village Industries Commission Act. 1956. [Placed . in Library. See No. LT-4944/87].

III.. A copy (in English and Hindi of the Ministry of Industry (Denart-ment of Company Affairs) Notification G-S. R. No. 596. dated the 8th August, 1987, publishing the Cos. Accounting Records (Chemical In-

dustries) Rules, 1987, under sub* section (3) of section 642 $_0$ f the Companies Act, 1956. [Placed in Library. See No. LT-4943/87].

MESSAGE FROM THE LOK SABHA

Joint Committee enquiring into Bofors Contract

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha.

"I am directed to inform you that Lok Sabha, at its sitting held on the 6th November, 1987, has adopted the following motion extending the time for presentation of the Report of the Joint Committe of the Houses to enquire into Bofors Con'ract: —

MOTION

"That this House do extend upto the last day of the first week of the Budget Session, 1988, the time for presentation of the report of the Joint Cornmittee to enquire into Bofors Contract."

श्री मृष्टितयार सिंह मिलिक (हिरियाणा) चेयरमैन साहब हिरियाणा के श्रन्दर डेमोकसी का खून हो रहा है। लोग वहां पर करूल किये जा रहे हैं। कल बाई इलैक्शन के टाइम पर चार लोगों को गोलियों से मार दिया गया और केंडीडट ने खुद पोलिंग बूथ पर.... (व्यवधान)

श्री पश्पति नाथ सुकुल (उत्तर प्रदेश): लोकंदल और बी ज पी के लोगों ने किया है (ब्यवधान)

MR. CHAIRMAN: Wait, wait, please. I have to inform Members that Shri Chintamani Paaigrahi, Minis"